

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1889

ANSWERED ON:31.07.2015

Vacancies in NCPCR

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Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has appointed Chairman and other Members of National Commission for Protection of Child Rights(NCPCR) in compliance of the directions of the Supreme Court in this regard;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the number of cases pending with the NCPCR pertaining to violation of child rights, as on date, State/UT-wise and the reasons for such pendency; and
- (d) the corrective steps taken /being taken by the Government in this regard?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b): The post of Chairperson and six post of Members are lying vacant in NCPCR. Necessary action has been taken to fill up the posts by following the prescribed procedures .The recommendations of the Selection Committee have been forwarded to Department of Personnel and Training for seeking their approval.

(c): Since its inception in March, 2007 till 30.06.2015, NCPCR has registered 10,535 complaints, out of which 7,014 have been disposed of and 3,521 cases are pending. The State/UT-wise details are given in Annexure I. The reasons for pendency are mainly lack of proper monitoring, non-availability of past records and poor response from States/UTs .

(d): The following corrective actions have been taken:

(i) A new transparent and interactive online complaint management system (Ebaalnidan) has been introduced w.e.f. 05.03.2014.

This system ensures that:

- a. the Complaints are transferred online to the concerned officials of the States directly;
- b. The action taken report is received online;
- c. Complaint records are not lost; and
- d. The Complainant can track the progress of the complaint;

(ii) Regular video conferencing with State Authorities are conducted.

(iii) Summons are issued in those cases where the response is not received even after video conferencing.

(iv) Regular monitoring of complaints.
